

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Appeal No. 48 of 2013 (SZ)

Appellant(s)
S. Ali Hussain

Respondent(s)

Vs. (1) The Union of India through
The Secretary, Ministry of
Environment & Forest, New Delhi
(2) Tamil Nadu Pollution Control Board
through the Member Secretary
Chennai
(3) M/s. Sindhya Power Generating
Company Pvt Ltd, Chennai

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s. Ritwick Dutta, Rahul Choudhary
And Srilekha Sridhar

Mr. Gokul Krishnan for R-1
Smt. Rita Chandrasekar for R-2
M/s. Vinod Kumar, Raj Jhabak
Deepti Susan George for R3

Appeal No. 71 of 2014 (SZ)

Appellant(s)
Shri S. Ali Hussain,
Maruthi Nagar,
Myladuthurai, Nagapattinam

Respondent(s)

The Union of India rep. by its Secretary,
MoEF, New Delhi and others

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s. Ritwick Dutta, Rahul Choudhary
and Srilekha Sridhar.

Mr.G.M.Syed Nurullah Sheriff for R-1
Smt. Rita Chandrasekar for R-2
M/s. Vinod Kumar, Chitra Narayan
Abraham Vishal Jacob
J. Sagar Associates for R3

Appeal No. 72 of 2014 (SZ)

Appellant (s)
Smt. K. Ananthi
Keechankuppam Seva Bharathi
Tsunami Housing, Nagapattinam.

Respondent(s)

The Union of India rep. by its Secretary,
MoEF, New Delhi and others

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s. D. Nagasaila
V. Suresh
N.S. Tanvi

Mr.G.M.Syed Nurullah Sheriff for R-1
Smt. Rita Chandrasekar for R-2 & R3
Shri M.K.Subramanian for R4

M/s. Vinod Kumar, Chitra Narayan
Abraham Vishal Jacob
J.Sagar Associates for R-5
M/s.E.Manoharan for R6

COMMON ORDER

Note of the Registry	Orders of the Tribunal
Item No.14 to 16	<p>Date: 22nd August, 2017</p> <p>Mr.Manoharan, learned Additional Government Pleader appearing for the State of Tamil Nadu submits that the recommendation of Tamil Nadu Coastal Zone Management Authority (TNCZMA) has been received. However, the papers could not be submitted before the Tribunal since the name of the Additional Government Pleader does not find place in the cause list. He undertakes to file the said recommendation of TNCZMA by Monday. On production of the same, we make it clear that the learned counsel appearing for the Appellants as well as learned counsel appearing for the respondents and their parties shall peruse the same in the Office of the Registrar.</p> <p>The learned counsel appearing for the 3rd respondent has filed a memo stating that the name of 3rd respondent which was Garuda Thermal Power Pvt Ltd., has now been changed to Visweswara Thermal Power Pvt. Ltd and steps have been taken for the purpose of alteration of name and the changes have already been effected in accordance with law. The memo stands accepted and the name of Garuda Thermal Power Pvt. Ltd. is directed to be changed to</p>

Visweswara Thermal Power Pvt. Ltd. The Registry shall make necessary amendments in all these Appeals. The learned counsel appearing for the appellant undertakes to file fresh memo of parties.

Post these Appeals on 22.09.2017.

....., JM
(Justice Dr.P.Jyothimani)

.....EM
(Shri P.S. Rao)

